

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:3428
ANSWERED ON:18.08.2003
MIGRATED LABOURERS
DALPAT SINGH PARASTE

Will the Minister of LABOUR be pleased to state:

(a) whether in view of the recent cloud burst in Himachal Pradesh, the Government have made any guidelines/procedure to be followed regarding registration of migrant labourers, insurance etc. so that their family may get compensation; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a) & (b): No, Sir. However, under Section 4 of the Inter State Migrant Workmen (Regulation of Employment & Conditions of Service) Act, 1979 every principal employer of an establishment wherever this Act applies has to be got registered with the registering officer of the appropriate Government. Wages, welfare and other conditions of service etc. of the Migrant labour are governed by the provisions as laid down under the Inter State Migrant Workmen(RECS) Act, 1979.